

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5410
ANSWERED ON:13.12.2010
WAGES TO JOURNALISTS
Sudhakaran Shri K.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has decided to implement the Justice Majeedia Commission Report on Wages to Journalists;
- (b) if so, the details thereof and the timeframe for implementation of the Commission's recommendations;
- (c) whether all media persons, including print and electronic media would be benefited from this new wage policy; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) & (b): As, the two Wage Boards, one for Working Journalists and the other for Non-Journalist Newspaper Employees under the Chairmanship of Justice G.R. Majithia could not submit their Reports by the stipulated time, i.e. 23rd May, 2010, the Government has extended the tenure of the Wage Boards up to 31st December, 2010.

As per procedure, notifications are issued by the Central Government on receipt of the Reports submitted by the Wage Boards for necessary implementation. The process of implementation will start only after the above board submits its report.

(c) & (d): The recommendations of the Wage Boards for the purpose of fixing or revising rates of wages are applicable to the Working Journalists and Non-Journalist Newspaper Employees engaged in print media as per the provisions contained in the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (45 of 1955). The said Act does not cover the persons of Electronic media.